



सत्यमेव जयते

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November 27, 2020

Mr. Saket Gokhale

[REDACTED]
[REDACTED] (vianarashtra)

Dear Mr. Gokhale,

Sub: Your request for consent to initiate proceedings for criminal contempt under Section 15 of the Contempt of Courts Act, 1971 read with Rule 3(c) of the Rules to Regulate Proceedings for Contempt of the Supreme Court of India, 1975

I am in receipt of your letter seeking consent for initiating proceedings for criminal contempt against Ms. Shefali Vaidya under Section 15 of the Contempt of Courts Act, 1971.

I have examined the tweets referred to by you which have apparently been posted by Ms. Shefali Vaidya on her twitter page. I find that each of the tweets has been published over one year ago. I may draw your attention to Section 20 of the Contempt of Courts Act, 1971, which bars the initiation of any contempt action either *suo motu* or otherwise after the expiry of one year from the date of the allegedly contumacious conduct.

In these circumstances therefore, without going into the merits of your request, no action can be taken against Ms. Shefali Vaidya.

I accordingly decline consent.

Yours sincerely,

K.K. Venugopal